COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal Nos. 139, 200 & 148 of 2016

Dated: 2nd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

Appeal No. 139 of 2016

In the matter of:

Shree Ambika Sugars Ltd. & Ors. Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Rahul Balaji

Mr. Senthil Jagadeesan

Ms. Shruti Iyer

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam for R-2

Appeal Nos. 200 & 148 of 2016

In the matter of:

The South Indian Sugar Mills Association & Ors. Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Rahul Balaji

Mr. Senthil Jagadeesan

Ms. Shruti Iyer

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam for R-2

<u>ORDER</u>

As agreed by learned counsel for the parties, list these matters for hearing on <u>25.10.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd